#### Annexure - 8

# Bhoomika Media Initiative Private Limited; CIRP commenced on 28.05.2025;

### List of creditors as on 30.11.2025

## List of operational creditors (Other than Workmen and Employees and Government Dues)

S. No	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of	Amount of any	Amount of	Amount of claim	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim	Nature of claim	Amount	Amount	Whether	% of	contingent	mutual dues,	claim not	under verification	-
				admitted		covered by	covered	related	voting	claim	that may be set	admitted		
						security	by	party	share in		off			
						interest	guarantee		COC					
1														
1														
1	Radiant Digitek Network Limited	09.06.2025	₹ 33,265,913.00	₹ 33,265,913.00	Operational due	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	Accepted
2	Ambrish Singh	11.06.2025	₹ 3,709,642.00	₹ 0.00	Operational due	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 3,709,642.00	Claim is under verification
3	Standard Corporation India Limited	26.06.2025	₹ 5,998,272.00	₹ 0.00	Operational due	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 5,998,272.00	Claim is under verification
	Dalta Carriira in Dat Ltd	25.07.2025	₹ 254 226 00	₹ 0.00	O	₹0.00	₹0.00	NI-	0.0007	₹0.00	₹0.00	₹ 0.00	₹ 2F 4 22C 00	Claima in the description of the control of the con
	Delta Securicorp Pvt. Ltd	25.07.2025	₹ 354,326.00	₹ 0.00					0.00%				,	Claim is under verification
5	Sogani Consultancy Services Private	23.08.2025	₹ 74,340.00	₹ 0.00	Operational due	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 74,340.00	₹ 0.00	Rejected
	limited						1							
<u> </u>			7	7		7	7				7	7	7	
5	5 Total ₹ 43,402		₹ 43,402,493.00	₹ 33,265,913.00		₹ 0.00	₹ 0.00		0.00%	₹ 0.00	₹ 0.00	₹ 74,340.00	₹ 10,062,240.00	

#### Note:

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

- 2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.
- 3. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors, as the books of accounts of the Corporate Debtor are still not made available to IRP.
- 4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- 5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.